COURT NO.1

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12895/2022

(Arising out of impugned final judgment and order dated 07-07-2022 in WP No.17472/2022 passed by the High Court of Judicature at Madras)

P.A. JOSSEPH

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ANR. Respondent(s)

(IA No.101736/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MS. JUSTICE HIMA KOHLI HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. Astha Deep, Adv. Mr. Anish R. Shah, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

1. Having heard learned counsel appearing on behalf of the petitioner and on carefully perusing the material placed on record, we see no reason to interfere with the impugned order passed by the High Court.

2. The Special Leave Petition is, accordingly, dismissed.

3. As a sequel to the above, pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV) DEPUTY REGISTRAR (R.S. NARAYANAN) COURT MASTER (NSH)